(v) (a) Twenty-fourth Annual Report and Accounts of the Lubri-zol India Limited, Bombay, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India there on.

(b) Review by Government on the working of the Company. [Placed in Library. *See* No. LT-1992A/91]

(vi) (a) Twenty-eighth Annual Report and Accounts of the Cochin Refineries Limited, Ambalamugal (Kerala), for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. Placed in Library. *See* No. LT-2005/91]

Notifications of the Ministry of Petroleum and Chemicals Department of Petroleum and Natural Gas

DR. SANJAY. SINGH; Madam, I also lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Chemicals (Department of Petroleum & Natural Gas), under sub. section (6) of section 3 of the Essential Commodities Act, 1955: —

(1) S.O. No. 791(E) dated the 15th October, 1990 publishing the Kerosene (Fixation of Ceiling Prices). Amendment Order, 1990.

(2) S.O. No. 792(E) dated the 15th October. 1990. publishing the Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1990.

(3) S.O. No. 793(E) dated the 15th October, 1990, publishing the Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1990.

<4) S.O. No. 794(E) dated the 15th October, 1990 publishing the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1990.

(5) S.O. No. 795(E) dated the 15th October, 1990, publishing the Kerosene (Restriction on Use and Fixation of Price) Amendment Order, 1990.

[Placed in Library. *See* No. LT-2002/91] Statements showing the action taken by Government on the various assurances, promises and undertakings given during the Session shown against each.

DR. SANJAY SINGH: Madam, I also lay on the Table a copy each (in English and Hindi) of the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the Session shown against each: —

(1) Statement No. XXIV—Hundred and Twenty-first Session, 1982.

(2) Statement No. XX—Hundred and Twenty-seven Session, 1983.

(3) Statement No. XXVI—Hundred and Twenty-eighth Session, 1983.

(4) Statement No. XXIII—Hundred and Twenty-ninth Session, 1984.

(5) Statement No. XXIX—Hundred and Thirty-fifth Session, 1985.

(6) Statement No. XXIII—Hundred and Thirty-seventh Session, 1986.

(7) Statement No. XXVI—Hundred and Thirty-ninth Session. 1986.

(8) Statement No. XXVII—Hundred and Fortieth Session, 1986.

(9) Statement No. XXV—Hundred and Forty-first Session, 1987

(10) Statement No. XXIV—Hundred and Forty-second Session, 1987.

(11) Statement No. XXII—Hundred and Forty-third Session, 1987.

(12) Statement No. XXI—Hundred and Forty-fourth Session, 1987.

(13) Statement No. XVIII—Hundred and Forty-fifth Session, 1988.